DIVISION BENCH ITEM NO.101

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA (Plan) No.04/2024 & Cont. A. No.04/2024 in CP (IB) No.40/ALD/2023

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. V/S KHATEMA FIBRES LIMITED**
UNDER SECTION	**7 IBC (IN CIRP)**

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Jasmine Damkewala with Ms. Vaishali Sharma, Advs. *: For the Financial Creditor*

Sh. Gaurav Mitra with Sh. Himanshu Kohli, Advs. *: For the Applicant/ RP*

ORDER

Ld. Counsel representing the Applicant/ RP is present through VC.

CONT. A. NO.04/2024

1. Ld. Counsel representing the RP states that the present contempt application has become infructuous in view of the fact that the premises, which were sought to be vacated, in terms of this present contempt application have since then been vacated.

2. In view of the statement made by the Ld. Counsel representing the RP, the present Cont. A. No.04/2024 is dismissed as having become infructuous.

IA (PLAN) NO.04/2024

1. This application has been filed U/s 30(6) of the Code for approval of the Resolution Plan.

2. The Ld. Counsel representing the RP states that the Resolution Plan has been approved by the members of CoC with 100% voting. The convenience proforma has also been filed by the RP.

3. Arguments heard. Order reserved.

-Sd- ***-Sd-***

(Ashish Verma) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

11th July, 2024
Kavya Prakash Srivastava
(Stenographer)